

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 337/2001

DATE OF ORDER: 12.9.2003

Hari Narain Meena son of Shri Prabhati Lal Meena aged about 31 years. Resident of Quarter No. 146, Income Tax Colony, Jyoti Nagar, Jaipur. Presently working as Deputy Office Supt. Level II, Customs and Central Excise, Jaipur.

....! Applicant.

VERSUS

1. Union of India through the Secretary Finance, Ministry of Finance, Department of Revenue, Government of India, North Block, New Delhi.
2. The Secretary, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, Government of India, North Block, New Delhi.
3. The Chairman, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, Government of India, North Block, New Delhi.
4. Shri Abhay Singh, Inspector, Central Excise Range, Near 22 Godown, Makrana Division Ajmer (Rajasthan).

....! Respondents.

Mr. Nand Kishore, Counsel for the applicant.
None present for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to the applicant to carry out amendment in OA No. 214/2001, which pertains to the same selection.

2. In view of the statement made by the learned counsel for the applicant, the present application is permitted to be withdrawn with liberty reserved to the ~~the~~ applicant to carry out necessary amendment in OA No. 214/2001 subject to just exceptions.
3. With these observations, the present OA is disposed of accordingly.


(A.K. BHANDARI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)